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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT  
NOTIFICATION*The 8th February 1945*

**No. 367-C.**—The following notification by the Government of India is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

*Chief Secretary to Government*

## HOME DEPARTMENT

*New Delhi, 30th January 1945*

No. 10/22/43-Political (E).—In exercise of the powers conferred by sub-section (1) of section 124 of the Government of India Act, 1935, the Governor-General in Council is pleased to entrust the Provincial Governments, with their consent, the function of extending under paragraph 4-A of the Foreigners Order, 1939, the period during which a foreigner entering British India *in transit* may be authorised to remain in India under the terms of a permit issued to him in accordance with the provisions of the said paragraph, subject to the conditions—

(1) that the total period of stay permitted to the holder of a transit visa, including the period initially authorised shall not exceed two months;

(2) that the Provincial Government shall not exercise the said function in a manner inconsistent with any orders which have been, or may hereafter be, passed by the Central Government under the said Order;

(3) that notwithstanding this entrustment the Central Government may itself exercise this function where they consider it necessary so to do.

V. SHANKAR

*Dy. Secy. to the Govt. of India*COMMERCE AND LABOUR DEPARTMENT  
NOTIFICATIONS*The 14th February 1945*

**No. 527-Com.**—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor

J. E. MAHER

*Secretary to Government**Simla, 3rd February 1945*

No. L-Ws. 815—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Labour No. L.W.I.S. 823(3), dated the 16th December 1943, namely:—

In the Schedule annexed to the said notification after item 2, the following item shall be inserted, namely:—

"2A—All-India General Insurance Co. Ltd."

P. K. PUSHPARAJ

*Under-Secretary to the Govt. of India**The 14th February 1945*

**No. 528-Com.**—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor

D. NAYAK

*Secretary to Government*

## REGISTRATION OF ACCOUNTANTS

*New Delhi, 27th January 1945*

No. I-A(2)/44—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased

to direct that the following further amendments shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

In Form G of Appendix 2 to the said Rules, the following amendments shall be made, namely:—

(i) in the first paragraph of the preamble for the words "the Employer" wherever they occur the words and signs "the \*\* Employer/the original Employer" shall be substituted.

(ii) after the first paragraph of the preamble the following shall be inserted, namely:—

"And whereas by subsequent assignment all rights and liabilities of the said original Employer..... under the aforesaid articles of Apprenticeship have become vested in the employer"

(iii) in paragraph 3 of the preamble for the word "Articles" the words and signs "\*\*\* Articles/Assignment" shall be substituted.

(iv) in sub-clause (b) of clause 2, for the words "the employer" where they occur in the first two places the words and signs "the \*\* employer"/"the original employer" shall be substituted.

(v) in sub-clause (b) of clause 3, for the words "the employer", the words and signs "the \*\* employer"/"the original employer" shall be substituted.

(vi) the following footnote shall be added, namely:—  
" \*\* words not applicable should be deleted "

Y. N. SUKTHANKAR

*Joint Secy. to the Govt. of India*LAW DEPARTMENT  
NOTIFICATION*The 14th February 1945*

**No. 531-L.**—The following Ordinances promulgated by the Governor-General are hereby republished for general information.

By order of the Governor

J. E. MAHER

*Secretary to Government**New Delhi, 30th January 1945*

ORDINANCE No. II of 1945

AN  
ORDINANCE

further to amend the National Service (European British Subjects) Act, 1940

WHEREAS an emergency has arisen which makes it necessary further to amend the National Service (European British Subjects) Act, 1940 (XVIII of 1940), for the purposes hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. **Short title and commencement.**—(1) This Ordinance may be called the National Service (European British Subjects) Amendment Ordinance, 1945.

(2) It shall come into force at once.

2. **Amendment of section 70, Act XVIII of 1940.**—In section 70 of the National Service (European British Subjects) Act, 1940 (XVIII of 1940) (hereinafter referred to as the said Act), after the words "so long as he remains in His Majesty's Forces" the words "or in any other employment under the Crown to which he may be temporarily assigned while serving in those Forces" shall be inserted, and shall be deemed always to have been inserted.

**3. Amendment of section 8, Act XVIII of 1940**—After sub-section (2) of section 8 of the said Act, the following sub-section shall be added and shall be deemed always to have been added, namely :—

“(3) The duty imposed by sub-section (1) upon an employer to reinstate in his employment a person such as is described in that sub-section shall not be extinguished or affected by the fact that such person is, while serving in the capacity by virtue of which such duty was incurred by the employer, temporarily assigned to any employment under the Crown; nor shall any such assignment be deemed to have terminated or interrupted his service in the capacity by virtue of which such duty was incurred by the employer.”

WAVELL  
Viceroy and Governor-General

ORDINANCE No. IV of 1945

AN  
ORDINANCE

*to amend the Military Safety (Powers of Detention) Ordinance, 1944*

WHEREAS an emergency has arisen which makes it necessary to amend the Military Safety (Powers of Detention) Ordinance, 1944 (IV of 1944), for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance :—

**1. Short title and commencement**—(1) This Ordinance may be called the Military Safety (Powers of Detention) Amendment Ordinance, 1945.

(2) It shall come into force at once.

**2. Amendment of section 2, Ordinance IV of 1944**—In sub-section (1) of section 2 of the Military Safety (Powers of Detention) Ordinance, 1944 (IV of 1944), hereinafter referred to as the said Ordinance, after the word “person” the words “brought into,” shall be inserted.

**3. Insertion of new sections 5A and 5B in Ordinance IV of 1944**—After section 5 of the said Ordinance the following sections shall be inserted, namely :—

“5A.—*Delivery of persons in British India from Burma*—Any officer empowered under section 3 to make an order of detention under sub-section (1) of section 2 may receive and keep in military custody any person delivered in custody to him by an authority in Burma acting under provisions of law corresponding to those contained in this Ordinance, and may deal with such person in the manner provided by sections 2 and 5.

5B.—*Delivery of persons in Burma from British India*—Any person kept in military custody under this Ordinance, or the subject of an order under sub-section (1) of section 2, may be delivered in custody by an officer empowered under section 3 to any authority in Burma acting under provisions of law corresponding to those contained in this Ordinance.”

WAVELL  
Viceroy and Governor-General

ORDINANCE No. V of 1945

AN  
ORDINANCE

*to provide for the exemption of certain goods from payment of taxes imposed by local authorities*

WHEREAS an emergency has arisen which makes it necessary to provide for the exemption of the goods hereinafter referred to from payment of taxes imposed by local authorities;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance :—

**1. Short title, extent and commencement**—(1) This Ordinance may be called the Canteen Stores (Exemption From Local Taxation) Ordinance, 1945.

(2) It extends to the whole of British India

(3) It shall come into force at once

**2. Exemption of certain goods from local taxation**—Notwithstanding anything contained in any enactment for the time being in force no tax, duty, cess, toll, due or other impost however named imposed by a Municipal

Committee, Cantonment Board, or any other local authority whatever shall be payable in respect of any goods, including alcoholic liquors for human consumption and tobacco, which—

(a) are the property of, or consigned or under transport for ultimate delivery to, the Canteen Stores Department, the Indian Red Cross Society or the St. John Ambulance Association, or

(b) have been issued from the Canteen Stores Department for sale to members of the Armed Forces, to contractors authorised to purchase stores from that Department for such sale.

WAVELL  
Viceroy and Governor-General

New Delhi, 3rd February 1945

ORDINANCE No. VI of 1945

AN  
ORDINANCE

*to constitute the Defence of India Reserve as a Reserve Force of the Defence of India Corps and to regularize certain enlistments in the Defence of India Corps*

WHEREAS an emergency has arisen which makes it necessary to constitute the Defence of India Reserve as a Reserve Force of the Defence of India Corps and to regularize certain enlistments in the Defence of India Corps;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance :—

**1. Short title and commencement**—(1) This Ordinance may be called the Defence of India Reserve Ordinance, 1945.

(2) It shall come into force at once.

**2. Defence of India Reserve**—The body known as the Defence of India Reserve is hereby constituted a Reserve Force of the Defence of India Corps under the name of the Defence of India Reserve.

**3. Power to make rules for the regulation of the Defence of India Reserve**—The Central Government may make rules and orders for the government, discipline and regulation of the Defence of India Reserve.

**4. Service in Defence of India Reserve**—(1) Any member, whether an officer or an enrolled or enlisted person, of the Defence of India Corps may be transferred by the authority appointed in this behalf by a rule or order made under section 3, when occasion requires, to service in the Defence of India Reserve, and may at any time be recalled by the said authority from the Defence of India Reserve to service in the Defence of India Corps.

(2) A member of the Defence of India Corps transferred to the Defence of India Reserve shall not while he belongs to the Defence of India Reserve be subject to military law.

**5. Penalty for failure to comply with order of recall**—(1) If a person belonging to the Defence of India Reserve, when recalled to service in the Defence of India Corps, fails without reasonable excuse to comply with the order of recall, he shall be liable, on conviction by a Presidency Magistrate or a Magistrate of the first class, to imprisonment for a term which may extend, in the case of a first offence under this section, to six months, and in the case of any subsequent offence thereunder to one year.

(2) Where a person belonging to the Defence of India Reserve is recalled to service in the Defence of India Corps, a certificate purporting to be signed by an officer appointed in this behalf by a rule or order made under section 3 and stating that the person recalled failed to comply with the order of recall, shall without proof of the signature or appointment of such officer, be evidence of the matters stated therein.

**6. Validity of enlistment in Defence of India Corps**—All persons serving at the commencement of this Ordinance in the Defence of India Corps, or serving at the commencement of this Ordinance in the Defence of India Reserve having been transferred thereto from the Defence of India Corps, shall be deemed to be duly enlisted in the Defence of India Corps.

WAVELL  
Viceroy and Governor-General

## ORDINANCE No. VII of 1945

AN  
ORDINANCE

to make certain provisions for the discipline of persons subject to the Indian Army Act, 1911, or the Indian Air Force Act, 1932, when embarked on a naval vessel

WHEREAS an emergency has arisen which makes it necessary to make certain provisions for the discipline of persons subject to the Indian Army Act, 1911 (VIII of 1911), or the Indian Air Force Act, 1932 (XIV of 1932), when embarked on a naval vessel;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

**1. Short title and commencement.**—(1) This Ordinance may be called the Naval Discipline Ordinance, 1945.

(2) It shall come into force at once

**2. Discipline of military and air force personnel on board naval vessels.**—Any person subject to the Indian Army Act, 1911 (VIII of 1911), or the Indian Air Force Act, 1932 (XIV of 1932), when embarked on board any ship of His Majesty's Navy shall be subject to the provisions of the Naval Discipline Act (29 and 30 Vict., c. 109), and, when embarked on board any ship of the Indian Navy, to the provisions of the Naval Discipline Act as applied to the Indian Navy by the Indian Navy (Discipline) Act, 1934 (XXXIV of 1934), to such extent and under such regulations as the Central Government shall at any time or times direct.

WAVELL

Viceroy and Governor-General

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

The 7th February 1945

**No. 2854-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 23rd January 1945

**No. 308-P.A.(14)/45**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that, with effect from the 1st March 1945, the following further amendments shall be made in the Paper Control (Prices of Board) Order, 1944:—

In the said Order—

1. In clause 3—

(i) for the entries "24 8", "35 0", "25 8" and "36 0", the entries "21 8", "28 8", "22 8" and "29 8" respectively shall be substituted:

(ii) the following proviso shall be added:—

"Provided that for strawboard cut to sizes other than  $25\frac{1}{2} \times 30\frac{1}{2}$ " an additional charge of not more than 8 annas per cwt. may be made by the manufacturer."

2. In sub-clause (a) of clause 4, for the figure and words "5 per cent" the figures and words "7½ per cent" shall be substituted.

B. N. KAUL

Dy. Secy. to the Govt. of India

The 7th February 1945

**No. 2856-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 28th December 1944

**No. T.C.(16)/44**—In exercise of the powers conferred by sub-rules (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that save with the written permission of the Textile Commissioner (Government of India), Bombay, no manufacturer of cloth other than handloom cloth shall work or cause or permit to be worked in his undertaking—

(a) looms in excess of the number of looms working in the undertaking on the 30th September 1944;

(b) any loom for a period which in any one month exceeds the average number of hours of work per loom per month in the undertaking during the year ending 30th September 1944.

M. K. VELLODI

Joint Secy. to the Govt. of India

The 7th February 1945

**No. 2858-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 22nd December 1944

**No. T.C.(12)1/44**—In exercise of the powers conferred on me by sub-clauses (b) and (c) of clause 10 and clause 10-A of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following amendment shall be made to the Textile Commissioner's notification No. T. C. 12/44, dated the 14th October 1944, namely:—

In the said notification—

I. In paragraph 1—

(i) for sub-paragraph (d) the following shall be substituted, namely:—

"(d) 'dealer's price' means the maximum price at which any dealer other than the importer may sell it wholesale to any other dealer";

(ii) after sub-paragraph (d), the following shall be inserted, namely:—

"(e) 'retail price' means the maximum price at which a dealer may sell it in retail quantities to a person other than a dealer".

II. In paragraph 2—

(i) for the figures "20" in sub-paragraph (2) the figures "10" shall be substituted,

(ii) for sub-paragraph (3) the following shall be substituted, namely:—

"(3) The retail price of any foreign cloth shall be its importer's price increased by 20 per cent thereof."

III. In paragraph 3—

(i) for the figures "15" in sub-paragraph (2) the figures "7½" shall be substituted,

(ii) after sub-paragraph (2) the following shall be inserted, namely:—

"(3) The retail price of any foreign yarn shall be its importer's price increased by 15 per cent thereof."

IV. In paragraph 5—

(i) for the word "dealers" in sub-paragraph 1(c), the word "retail" shall be substituted;

(ii) for the word "port" in sub-paragraph 1(d) the word "Province" shall be substituted;

(iii) for the word "dealers" in sub-paragraph (2) the word "retail" shall be substituted.

M. K. VELLODI

Textile Commissioner

The 7th February 1945

**No. 2860-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 24th January 1945

**No. 300-PA(2)/45**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely:—

I. In the said Order—

(i) in clauses 1E, 16A, 21 and 28, for the figures "30" the figures "40" shall be substituted;

(ii) in clause 21, for the figures "50", the figures "60" shall be substituted.

II. In column 2 of the table in Schedule I appended to the said Order for the figures "30" wherever they occur, the figures "40" shall be substituted.

B. N. KAUL

Dy. Secy. to the Govt. of India

The 7th February 1945

**No. 2862-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 24th January 1945

**No. 308-PA(38)/44**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the

following further amendment shall be made in the Paper Price Control Order, 1944, namely:—

In clause 6-A of the said Order—

(1) in sub-clause (c), for the words "per sheet", the words and figures "per gross or 100 sheets" shall be substituted;

(2) for sub-clause (e), the following sub-clause shall be substituted:—

"(e) the price determined in accordance with clause 6—

(i) per gross or 100 sheets and per dozen or 10 sheets, in the case of board,

(ii) per ream of 480 sheets and per quire of 24 sheets, in the case of kraft paper, and

(iii) per ream of 500 sheets and per quire of 25 sheets in any other case; and"

B. N. KAUL

Dy. Secy. to the Govt. of India

The 7th February 1945

**No. 2864-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

Bombay, 21st June 1944

No. T. C. (7) 4/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and in supersession of the Textile Commissioner's Notification No. T.C. (7) 3/44, dated the 24th May 1944, I hereby authorise, with the sanction of the Central Government, each of the Officers specified in column 1 of the table below to discharge on my behalf within the Province specified against him in column 2 of that table, the function of issuing directions to any dealer under sub-clauses (d) and (e) of clause 19 of the said Order.

Table

1	2
1. Provincial Textile Controller, Bombay ..	Bombay
2. Provincial Textile Commissioner, Madras ..	Madras
3. Under Secretary to the Government, Political Department, Lahore.	Punjab
4. Director of Civil Supplies, Sind ..	Sind
5. Deputy Secretary to the Government, Civil Supplies Department, Lucknow.	United Provinces
6. Cloth Controller, Bihar ..	Bihar

Bombay, 16th December 1944

No. T. C. (13) 1/44—In exercise of the powers conferred upon me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby authorise the officers specified in the table below to discharge on my behalf the function of specifying the person or persons to whom cloth or yarn may be sold or delivered by any manufacturer or dealer to whom a direction has been or may hereafter be given by a special or general order by the Textile Commissioner under sub-clause (1) (b) of clause 18B of the said Order.

TABLE

1. Mr. S. W. Shiveshwarkar, I.C.S., Under Secretary to the Government of India.
2. Mr. J. B. Greaves, Chief Controller of Raw Materials and Stores (Hony.)
3. Mr. B. C. Patel, Deputy Textile Commissioner (Distribution).

Bombay, 8/11th December 1944

No. T.C.(7)9/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Notification of the Textile Commissioner No. T.C.(7)4/44, dated the 21st June 1944, namely:—

In the table below the said Notification after entry 9 the following entries shall be added, namely:—

- |  |               |
|--|---------------|
| 10. Additional Secretary to the Government of Assam.                             | } Assam       |
| L. S. G. (Industries) Department, Shillong.                                      |               |
| 11. Secretary to Government, Food Department, Peshawar.                          | } N. W. F. P. |
| 12. Deputy Secretary to Government, Department of Supply and Transport, Cuttack. |               |
| 13. Yarn Commissioner ..   | Ajmer-Merwara |
| 14. Assistant Commissioner ..  | Coorg         |
| 15. Deputy Commissioner ..   | Delhi         |

Bombay, 8/11th December 1944

No. T.C.(8)/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's Notification No. T.C.(8)1/44, dated the 29th September 1944, namely:—

In the said Notification, for the words, brackets, letters and figures "sub-clause (c) of clause 19" the words, brackets, letters and figures "sub-clauses (a), (b) and (c) of clause 19" shall be substituted.

Bombay, 8/11th December 1944

No. T.C.(8)3/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's Notification No. T.C.(8)/44, dated the 24th July 1944, namely:—

In the said Notification, for the words, brackets, letters and figures "sub-clause (c) of clause 19" the words, brackets, letters and figures "sub-clauses (a), (b) and (c) of clause 19" shall be substituted.

M. K. VELLODI

Textile Commissioner

The 14th February 1945

**No. 3440-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information

By order of the Governor  
C. S. JHA

Secretary to Government

New Delhi, 1st February 1945

No. T.B.(1)35/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In the said Order—

(i) After sub-clause (2) of clause 12, the following shall be inserted, namely:—

"(2A) No person acting as a commission agent in respect of a sale of cloth or yarn shall receive a commission which exceeds  $\frac{1}{2}$  per cent of the maximum price of the cloth or yarn the subject matter of such sale."

(ii) Sub-clauses (3) and (4) of clause 12 shall be deleted.

H. M. PATEL

Secy to the Govt. of India

Bombay, 1st February 1945

No. T.C.(17)/45—In pursuance of sub-clause (l) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the wholesale price of any cloth to which the notification of the Textile Commissioner No. 34-*Tex.A*(15)2/43, dated the 31st December 1943, applies shall not exceed:

(1) three per cent above the ex-mill price thereof where the cloth is sold by a person who purchased it directly from a manufacturer;

(2) three per cent above the ex-mill price thereof where the cloth is sold by a dealer carrying on business in one zone to a dealer carrying on business in a different zone.

*Explanation*—For the purposes of this notification the ex-mill price of any cloth means the maximum ex-mill price thereof under the notification of the Textile Commissioner No. 34-*Tex.A*(15)2/43, dated the 31st December 1943, or the contract ex-mill price actually paid, whichever is less;

"Zone" means a surplus area or a deficit Zone as defined in general permit No. 1 under the Cotton Cloth Movements Control Order, 1943 and "Wholesale price" means the price charged in respect of a sale made to a person other than a consumer.

M. K. VELLODI

Textile Commissioner

The 14th February 1945

**No. 3442-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

New Delhi, 13th January 1945

No. T.B.(1) 33/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules

the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order 1943, namely :—

In the said Order—

(1) In clause 15A, for the word, figures and letters "14(1) (b) and 14(2) (b)", the word and figures, "14(1) and 14(2)" shall be substituted;

(2) in sub-clause (1) of clause 18-A, for the words, letters and figures "sub-clause (d) or (e) of clause 19", the word, letter and figures "clause 18B" shall be substituted.

J. D. KAPADIA

*Dy. Secy. to the Govt. of India*

*The 14th February 1945*

**No. 3444-S.T.**—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 20th January 1945*

No. LS/W(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Indian Woollen Goods (Control) Order, 1944, namely :—

In the second schedule to the said Order :—

(i) Before the entry relating to Agra the following shall be inserted :—

"Abbottabad—Messrs. Ch. Amaral & Bros."

(ii) After the entry relating to Amritsar the following shall be inserted :—

"Bannu—Messrs. Karori Brothers Ltd."

(iii) After the entry relating to Calcutta the following shall be inserted :—

"Campbellpore—Messrs. Dunichand Faqirchand."

(iv) After the entry relating to New Delhi the following shall be inserted :—

"Dara Ismail Khan—Messrs. Jawa Stores"

"Dharamsala—Messrs. Munshi Ram Om Parkash"

(v) After the entry relating to Farrukhabad the following shall be inserted :—

"Ferozopore—Messrs. Swadeshi Hatti."

(vi) After the entry relating to Gujranwala the following shall be inserted :—

"Hoshiarpur—Messrs. Allahditta Bhagatram."

(vii) After the entry relating to Hyderabad the following shall be inserted :—

"Jacobabad—Messrs. Newandram Parsram."

(viii) After the entry relating to Jamshedpur the following shall be inserted :—

"Jaunpur—Messrs. S. M. Ali Hussain."

(ix) After the entry relating to Jhansi the following shall be inserted :—

"Jhang Maghiana—Messrs. Ki-hanchand Melaram."

"Jhelum—Messrs. Kapur Bhalla & Co."

(x) After the entry relating to Lahore the following shall be inserted :—

"Larkana—Messrs. Thadharam Gulomal."

(xi) After the entry relating to Madras the following shall be inserted :—

"Mardan—Messrs. S. Tulsidas Singh Hardit Singh."

(xii) After the entry relating to Rawalpindi the following shall be inserted :—

"Rohtak—Messrs. Parkash Saree Stores."

(xiii) After the entry relating to Shahjahanpur the following shall be inserted :—

"Shikarpur—Messrs. Hotchand Girdharidas."

(xiv) In the entry relating to Lahore the following shall be added :—

"Lal Brothers."

(xv) In the entry relating to Calcutta the following shall be added :—

"Wachel Molla & Sons, Bengal Stores, S. K. Shaw & Co., Bansidhar Nadlal, L. Mullick 'Wool House', Kamalalaya Stores and East Bengal Society."

(xvi) In the entry relating to Gaya for 'Gaya Marwari Stores' the following shall be substituted :—

"Danulal Phulchand Jain (Bihar Fancy Stores)."

(xvii) From the entry relating to Meerut the following shall be deleted :—

"Data Ram Gupta & Sons."

(xviii) In the entry relating to Simla, before the word 'Government' the following shall be inserted :—

"the Central."

*New Delhi, 20th January 1945*

No. LS/W(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Indian Woollen Goods (Control) Order, 1944, namely :—

In clause 9 of the said Order, for the words "any recognised dealer" the words "any person dealing in any Indian woollen goods" shall be substituted.

J. D. KAPADIA

*Dy. Secy. to the Govt. of India*

*The 14th February 1945*

**No. 3446-S.T.**—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies Newsprint Control Branch, are hereby republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

NEWSPRINT CONTROL

*New Delhi, 7th September 1944*

No. N-2(3)A/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following amendments in this Department Notification No. 105-I.C.- (10)/43, dated the 5th June 1943, namely :—

I. in sub-clause (i) in the said Notification for the words "three per cent" the words "five per cent" shall be substituted.

II. after sub-clause (ii), the following sub-clause shall be inserted, namely :—

"(iii) that waste newsprint covered by sub-clauses (i) and (ii) shall come out of the permitted monthly ration of newsprint and the ration will not be increased on account of this waste."

New Delhi, 16th September 1944

No. N-2 (2)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Newsprint Control Order, 1941, namely :—

I. In the said order—

(1) To clause 3, the following sub-clause shall be added, namely :—

“(7) No person who is not the proprietor of a newspaper shall buy newsprint except under a permit in Form I and no such person shall use any newsprint bought by him under such permit for any purpose other than that mentioned in the permit.”

(2) After clause 5, the following clause shall be inserted :—

“5-L. Submission of returns by persons to whom newsprint is sold under Form I.

Every person to whom newsprint has been sold under Form I shall on or before the 7th day of every month commencing from the date of purchase submit to the Controller of Newsprint, Simla, a true return in Form VII of the Newsprint in his possession till the quantity is exhausted.”

II. In the Forms appended to the said Order,—

(1) For Form I, the following form shall be substituted :—

FORM I

Serial No.

NEWSPRINT CONTROL ORDER, 1941

[Clause 3 (7)]

PERMIT TO SELL NEWSPRINT

(Free of all fee)

..... is/are hereby authorised to sell the undernoted Newsprint to the undernoted persons for the purpose mentioned against each item :—

Description	Quantity	Purchaser	Purpose	Remarks
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2. This permit is granted subject to the provision of Newsprint Control Order, 1941, a copy of which will be printed as part of this permit.

Secretary to the Government of India

Dated the.....1944

(2) After Form VI, the following Form shall be added :—

FORM VII

THE NEWSPRINT CONTROL ORDER

(Clause 5-A)

Return of stocks of newsprint for the month of..... 1944.

Name.....

Full address.....

1/We declare that the following is a true account of the stocks of newsprint held, acquired and used by

me/us during the month of..... 1944

	Newsprint in reels		Newsprint in sheets	
	Number of reels	Weight in tons	Number of reams	Weight in tons
1. Amount stock in hand at the end of last preceding month.				
2. Amount of stock acquired during the month				
3. Total of items 1 and 2				
4. Amount of stocks used during the month.				
5. Amount under item 3 less amount under item 4, being amount in stock at the end of the month.				

Signature

Dated the.....1944

J. D. KAPADIA

Deputy Secy. to the Govt. of India

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944

Labels for vegetable ghee containers

The Government of India have decided under the Paper Control (Economy) Order, 1944, that labels not exceeding the following sizes shall be affixed to tins of vegetable ghee by manufacturers.

Size of tins

Total area of labels which can be affixed to each tin.

- 1. 10 lbs. tins and larger sizes .. 35 sq. inches.
- 2. 5 lbs. to 10 lbs. tins (excluding 10 lbs. size) .. 25 sq. inches.
- 3. Tins smaller than 5 lbs. tins .. 16 sq. inches.

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944

Packing of Match Boxes

The Government of India have decided under the Paper Control (Economy) Order, 1944 to lay down the following specifications for the packing of match boxes for civil supplies :—

(1) Match boxes shall in future be packed in hessian paper containers each containing not less than 5 gross of loose boxes without any other form of inner packing.

The hessian paper containers should be made from hessian cloth and kraft paper pasted together with bitumen. Containers may be sealed with a label not exceeding 16 square inches in area.

(2) Match boxes intended for export may be packed in dozens in kraft paper and then in wooden cases lined with waterproof paper. Each packet containing a dozen boxes may bear a small label the same size as that used on the match box to indicate the kind of matches which it contains.